

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 5944/2015  
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 17/06/2015  
IN BA NO. 8569/2014 PASSED BY THE HIGH COURT OF KERALA AT  
ERNAKULAM)

PADMANABHA RAJU S

PETITIONER(S)

VERSUS

STATE OF KERALA RESPONDENT(S)  
(WITH APPLN. (S) FOR EXEMPTION FROM FILING O.T. AND INTERIM RELIEF)

Date : 31/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Ms. Meena C. R., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner and perused  
the relevant material.

Exemption from filing O.T. is granted.

Issue notice.

In the meantime, while the order of the High Court  
with regard to grant of bail shall remain in force, the  
part of the order with regard to deposit of Rs.8,00,000/-  
(Rupees Eight Lakhs) shall remain suspended.

Signature Not Verified

Digitally signed by  
Vinod Lakhina  
Date: 2015.07.31  
16:42:55 IST  
Reason:

[VINOD LAKHINA]

[ASHA SONI]

COURT MASTER

COURT MASTER